

[Shri Bhanu Prakash Singh]

ending the 31st March, 1969, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-1969/69].

Pradesh. [Placed in Library. See No. LT-1970/69].

12.28 hrs.

REGISTRATION OF ELECTORS SECOND (AMENDMENT) RULES, 1969; AND NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

ASSENT TO BILLS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M YUNUS SALEEM) : I beg to lay on the Table—

SECRETARY : Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 22nd July, 1969 :—

- (1) A copy of the Registration of Electors (Second Amendment) Rules, 1969, published as Notification No. S. O. 3307 (English version) and S. O. 3308 (Hindi version) in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
  - (2) A copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950 :—
    - (i) S. O. 3835 published in Gazette of India dated the 17th September, 1969 making certain correction in Part B of Schedule XX to the Delimitation of Parliamentary and Assembly constituencies Order, 1966 in respect of Himachal Pradesh.
    - (ii) S. O. 4053 published in Gazette of India dated the 3rd October, 1969 containing errata to Notification No. 282/1/MY/69 dated the 30th July, 1969.
    - (iii) S. O. 4231 published in Gazette of India dated the 16th October, 1969 making certain corrections and amendments in Part B of Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra
- (1) The Press Council (Amendment) Bill, 1969.
  - (2) The Central Sales Tax (Amendment) Bill, 1969.
  - (3) The Appropriation (Railways) No. 3 Bill, 1969.
  - (4) The Appropriation (Railways) No. 4 Bill, 1969.
  - (5) The Appropriation (No. 4) Bill, 1969.
  - (6) The Bihar State Legislature (Delegation of Powers) Bill, 1969.
  - (7) The Foreign Marriage Bill, 1969.
  - (8) The Banaras Hindu University (Amendment) Bill, 1969.
2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 22nd July, 1969 :—
- (1) The West Bengal Legislative Council (Abolition) Bill, 1969.
  - (2) The Indian Railways (Amendment) Bill, 1969.
  - (3) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969
  - (4) The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1969,

- (5) The Unlawful Activities (Prevention) Amendment Bill, 1969. Chandrappan, General Secretary, All India Youth Federation, and others regarding unemployment and other grievances of youth.
- (6) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969. Sir, this has been signed by over a million youth.
- (7) The Gold (Control) Amendment Bill, 1969. MR. SPEAKER : It is laid on the Table.
- (8) The Criminal and Election Laws Amendment Bill, 1969. -----
- (9) The Indian Penal Code (Amendment) Bill, 1969. 12.30 hrs.
- (10) The Delhi High Court (Amendment) Bill, 1969. TAXATION LAWS (AMENDMENT) BILL
- (11) The Constitution (Twenty-second Amendment) Bill, 1969. EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE
- SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to move :

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### RULES COMMITTEE

#### FOURTH REPORT

SHRI NATH PAI (Rajapur) : Sir, before laying on the Table the Report of the Rules Committee, I beg to say a few words. When I came into the Lok Sabha this morning, I found that I was like a man who entered the China shop which has been attacked by a pair of bulls. I am new in this seat and I have not yet acclimatized myself to this seat ; the seats have been reallocated. So, if I falter in reading, please forgive me.

Sir, I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

MR. SPEAKER : I very much like your tone and you also look more handsome in that seat !

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#### PETITION RE. UNEMPLOYMENT AND OTHER GRIEVANCES OF YOUTH

SHRI S. M. BANERJEE (Kanpur) : I beg to present a petition signed by Shri C.K.

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act 1961 the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the 30th April, 1970.”

MR. SPEAKER : The question is :

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the 30th April, 1970.”

*The motion was adopted*

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12.31 hrs.

#### KHUDA BAKSH ORIENTAL PUBLIC LIBRARY BILL—Contd.

MR. SPEAKER : The House will now take up further clause-by-clause consideration of the Khuda Baksh Oriental Public Library Bill. Clause 9.